

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT – I**

ITEM No.215- TP 130 of 2016(CP 59 of 2016)  
With  
ITEM No. 216- IA 488 of 2018

**Proceedings under Section 397-398 of Co. Act, 1956**

**IN THE MATTER OF:**

Sangita A Soni

.....Applicant

V/s

Navdeep Real Estate Pvt Ltd & Ors

.....Respondent

**Order delivered on 15/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Baiju Bhagat, Advocate  
For the Respondent : Ms. Gauri Sethi, Advocate for  
: Mr. Ravi Pahwa, Advocate

**ORDER**

In compliance with the last order dated 14.12.2023, Counsel for the applicant has filed short synopsis along with the certain judgments in the shape of paper book vide inward diary No. 1197 on 12.02.2024. However, Proxy Counsel, Ms. Gauri Sethi, requested for an adjournment, as the main Counsel is in some personal difficulty, which is not opposed by the Counsel for the applicant.

At the request of the Counsel for the respondent, the matter stands adjourned to 04.04.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**